

LIR No. 1545/18

Ram Preet vs Hindustan Cocacola Bottling North West & ors

24.07.2020

Present:-

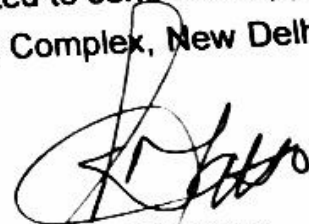
Sh R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhyay, AR for the management no.1.
Sh. M.K. Dwivedi, AR for the management no.3.
Management no.2 is already exparte.

The matter is fixed for today for hearing final arguments of Id. ARs for the managements through video conference.

The Id. AR for the workman has submitted that he is desirous to further argue on the matter and he has also submitted that he has also sent a judgment on the e.mail address of this court today. He has advanced his part arguments till 11:30 AM. The Id. ARs for the managements have submitted that they have not received any copy of judgment from the AR of the workman. So, the AR of the workman is directed to supply the copy of judgment to the ARs of the managements. After part argument of the Id. AR for the workman, the Id. ARs for the parties have sought adjournment for 06.08.2020.

Since, vide order No. Power/Gaz./RADC/2020/E-5834-5876 dated 30.06.2020, the Id. District & Sessions Judge, Rouse Avenue Court was pleased to direct me to take a surprise ROUND at Rouse Avenue District Court Complex, New Delhi today. So, at the joint requests of ARs of the Parties the matter is ordered to be listed on 06.08.2020 at 11:00 AM for hearing further arguments.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
24.07.2020.

LIR No. 1588/18

Devi Prasad Ors vs Hindustan Cocacola Bottling North West & ors.

24.07.2020

Present:-

Sh. R.S. Nagpal, AR of the workman.

Ms. Manjula Upadhyay, AR of the management no.1.

Sh. M.K. Dwivedi, AR of the management no.3.

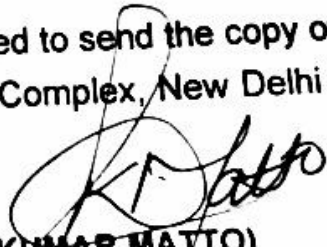
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(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
24.07.2020.

LIR No. 1536/18

Rakesh Rawat vs Hindustan Coca Cola Bottling North West & ors

24.07.2020

Present:-

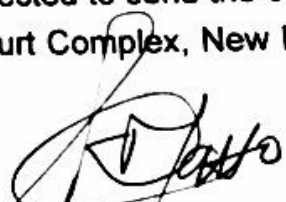
Sh R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhyay, AR for the management no.1.
Sh. M.K. Dwivedi, AR for the management no.3.
Management no.2 is already exparte.

The matter is fixed for today for hearing final arguments of Id. ARs for the managements through video conference.

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(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
24.07.2020.

LIR No. 1540/18
Ish Mohd. vs Hindustan Cocacola Bottling North West & ors

24.07.2020

Present:-

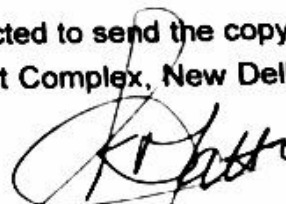
Sh R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhyay, AR for the management no.1.
Sh. M.K. Dwivedi, AR for the management no.3.
Management no.2 is already exparte.

The matter is fixed for today for hearing final arguments of Id. ARs for the managements through video conference.

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(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
24.07.2020.

LIR No. 1535/18

Vinod Rawat vs Hindustan Cocacola Bottling North West & ors

24.07.2020

Present:-

Sh R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhyay, AR for the management no.1.
Sh. M.K. Dwivedi, AR for the management no.3.
Management no.2 is already exparte.

The matter is fixed for today for hearing final arguments of Id. ARs for the managements through video conference.

The Id. AR for the workman has submitted that he is desirous to further argue on the matter and he has also submitted that he has also sent a judgment on the e.mail address of this court today. He has advanced his part arguments till 11:30 AM. The Id. ARs for the managements have submitted that they have not received any copy of judgment from the AR of the workman. So, the AR of the workman is directed to supply the copy of judgment to the ARs of the managements. After part argument of the Id. AR for the workman, the Id. ARs for the parties have sought adjournment for 06.08.2020.

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(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
24.07.2020.

LIR No. 1546/18

Rayaz Khan vs Hindustan Cocacola Bottling North West & ors

24.07.2020

Present:-

Sh R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhyay, AR for the management no.1.
Sh. M.K. Dwivedi, AR for the management no.3.
Management no.2 is already exparte.

The matter is fixed for today for hearing final arguments of Id. ARs for the managements through video conference.

The Id. AR for the workman has submitted that he is desirous to further argue on the matter and he has also submitted that he has also sent a judgment on the e.mail address of this court today. He has advanced his part arguments till 11:30 AM. The Id. ARs for the managements have submitted that they have not received any copy of judgment from the AR of the workman. So, the AR of the workman is directed to supply the copy of judgment to the ARs of the managements. After part argument of the Id. AR for the workman, the Id. ARs for the parties have sought adjournment for 06.08.2020.

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(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
24.07.2020.



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BY DUAL CAMERA

LIR No. 1537/18
Sanjay vs Hindustan Cocacola Bottling North West & ors

24.07.2020

Present:-

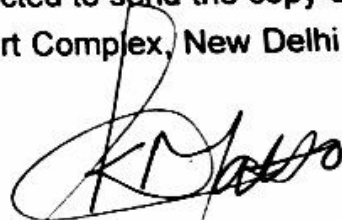
Sh R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhyay, AR for the management no.1.
Sh. M.K. Dwivedi, AR for the management no.3.
Management no.2 is already exparte.

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(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
24.07.2020.

LIR No. 1534/18

Ram Ashish vs Hindustan Cocacola Bottling North West & ors.

24.07.2020

Present:-


Sh R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhyay, AR for the management no.1.
Sh. M.K. Dwivedi, AR for the management no.3.
Management no.2 is already exparte.

The matter is fixed for today for hearing final arguments of Id. ARs for the managements through video conference.

The Id. AR for the workman has submitted that he is desirous to further argue on the matter and he has also submitted that he has also sent a judgment on the e.mail address of this court today. He has advanced his part arguments till 11:30 AM. The Id. ARs for the managements have submitted that they have not received any copy of judgment from the AR of the workman. So, the AR of the workman is directed to supply the copy of judgment to the ARs of the managements. After part argument of the Id. AR for the workman, the Id. ARs for the parties have sought adjournment for 06.08.2020.

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(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
24.07.2020.

LID No. 359/16
Rohit Kumar vs. Rajasthan Group

24.07.2020

Present: None for the parties.

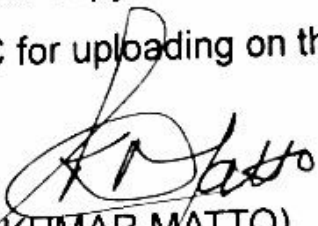
The matter is fixed for today for hearing final arguments.

But today, no one has appeared on behalf of the parties in view of spreading of pandemic Covid 19.

The Ahlmad posted in this court has told that the mobile phone number of the AR of the management was not available on record. So, the court notices could not be issued to the ARs of both the parties.

So, the matter is ordered to be listed on the enblocked date i.e. 27.08.2020 for the same purpose.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
24.07.2020

LIR No.4242/18

Anuj vs. M/s Niraamaya Technologies Pvt. Ltd.

24.07.2020

Present: None for the parties.

The matter is fixed for framing of issues.

But today, no one has appeared on behalf of the parties in view of spreading of pandemic Covid 19.

The Ahlmad of this court has told that the mobile phone number of the AR of the workman was not available on record. So, the court notices could not be issued to the ARs of both the parties.

So, the matter is ordered to be listed on the enblocked date i.e. 27.08.2020 for the same purpose.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
24.07.2020



LIR No. 4248/18

Anil Kumar vs. M/s Niraamaya Technologies P Ltd.

24.07.2020

Present: None for the parties.

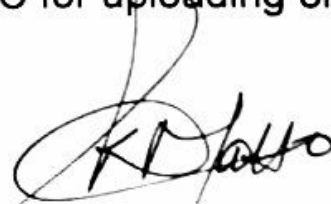
The matter is fixed for framing of issues.

But today, no one has appeared on behalf of the parties in view of spreading of pandemic Covid 19.

The Ahlmad of this court has told that the mobile phone number of the AR of the workman was not available on record. So, the court notices could not be issued to the ARs of both the parties.

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Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
24.07.2020

